

September 19, 1972

**AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND
THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS
REGARDING THE ESTABLISHMENT OF JOINT COMMISSION ON ECONOMIC, SCIENTIFIC AND
TECHNICAL COOPERATION**

Moscow

The Government of the Republic of INDIA and The Government of the Union of SOVIET SOCIALIST REPUBLICS,

PROCEEDING from the friendly relations existing between the two countries,

NOTING with satisfaction the successful development of mutually beneficial economic and technical cooperation,

EXPRESSING the mutual wish to develop and strengthen the close economic, scientific and technical cooperation on the basis of the Treaty of Peace, Friendship and Cooperation between India and the USSR signed in Delhi on 9 August, 1971 and in conformity with the Indo-Soviet joint Statement of 29 September 1971,

HAVE concluded this Agreement as follows :

Article 1

The Government of the Republic of India and the Government of the Union of Soviet Republics hereby constitute an Intergovernmental Commission on Economic, Scientific and Technical Cooperation.

Article 2

The objectives of the Intergovernmental Indo-Soviet Commission on Economic, Scientific and Technical Cooperation shall be as follows :

to study possibilities of further development of economic, scientific and technical cooperation;

to prepare proposals on possible lines of cooperation in the above fields to be submitted for approval by the Governments of both countries;

to consider matters arising in the course of the implementation of the Indo-Soviet Agreements in force from time to time in the fields of economic, scientific and technical cooperation including those which may be signed hereafter, as well as matters related to the normal functioning of the enterprises built with the assistance of the USSR;

to finalise recommendations aimed at the successful fulfilment of these agreements, as well as to settle other questions of economic, scientific and technical cooperation.

Article 3

The Commission shall consist of the Indian and the Soviet sides, on the principle of parity. The Chairman and the members of each side of the Commission shall be appointed by the Government concerned.

The Chairman of the two sides shall keep each other informed of the membership of their respective sides of the Commission and of any changes in personnel therein.

The Commission shall hold its meeting not less than once a year. Meetings of the Commission shall be held in each country alternatively, the meeting being presided over by the respective Chairman of the side of the country in which the meeting is held.

The Commission shall hold its meetings in accordance with a mutually approved programme of work and by arrangement between the Chairmen of the two sides.

Either side of the Commission may invite to the meetings of the Commission the required number of experts and advisers.

The Chairmen of both the sides shall make arrangements for the meetings to be held and suggest the agenda not later than 30 days prior to the date of the proposed meeting. The issues already included in the agenda and the issues which might be further included in the agenda by mutual consent of the Chairman of the beginning of the meeting, shall form the subject matter for consideration at the meeting.

Special meetings of the Commission may be convened at the request of either of the Chairmen.

Article 4

The Commission shall take decisions by mutual consent of both sides.

As regards urgent matters the Chairmen of both sides shall be entitled to take decisions by mutual consent in between formal meetings of the Commission. The decisions taken by the Chairmen shall be included in the minutes at the next regular meeting of the Commission.

Decisions taken by the Commission shall come into force on the date of their signature, unless stipulated otherwise.

Decisions, which according to the statement of one of the sides of the Commission, are subject to further approval by the appropriate authorities of the country concerned, shall come into force on the day of the notification by the Chairman of the corresponding side of the Commission of their approval.

Article 5

Minutes of the meetings of the Commission shall be prepared in English and Russian languages, both texts being equally authentic.

Article 6

With a view to fulfilling the objectives the Commission may set up permanent or temporary bodies (sub-commissions, working groups etc.) in mutually agreed fields.

The Commission shall specify the objectives, plenary powers and membership of the permanent and temporary bodies which shall carry out their work in accordance with the plans and decisions approved by the Commission.

Article 7

The Executive Secretaries of both sides of the Commission shall make arrangements for organising the work of the respective side of the Commission, co-ordinating the activities of its working bodies, preparation of material for the meetings of the Commission and for performing other organisational functions connected with the activities of the Commission. In the interests of the fulfilment of these objectives the executive secretaries shall maintain continuous contact with each other.

Article 8

Expenses connected with the holding of meetings of the Commission and of its permanent and temporary bodies, shall be borne by the country in which the meeting is held.

Travelling, board and lodging expenses of the participants in the meetings of the Commission and of its permanent and temporary bodies shall be borne by the country to which the representatives belong.

Article 9

This Agreement is concluded for a period of five years. It shall be automatically extended for subsequent five years period unless one of the Contracting Parties notifies the other party in writing of its intention to terminate the Agreement, such notification being made not later than six months prior to the expiration of the validity of the Agreement.

Article 10

The Agreement shall come into force from the date of signature hereof.

DONE in Moscow on 19 September 1972 in two original copies each in Hindi, Russian and English, all texts being equally authentic.

Sd/-

**On behalf of the Government of
the Republic of India**

Sd/-

**On behalf of the of the Union of Soviet
Socialist Republics**